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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 390/95
Transfer Application No.

Date of Decision : 10/04/1995

R.B. Jasud Petitioner

Shri.D.B. Khaire Advocate for the
Petitioners

Versus

Union of India & Ors. Respondents

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not? *m*

(2) Whether it needs to be circulated to
other Benches of the Tribunal? *m*

m
(M.S.Deshpande)
Vice Chairman

J*

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 390/95

R.B. Jasud .. Applicant

Vs.

Union of India & Ors. .. Respondents

CORAM : 1.Hon'ble Shri Justice M.S.Deshpande, V.C
2.Hon'ble Shri P.P. Srivastava, Member (A)

Appearances

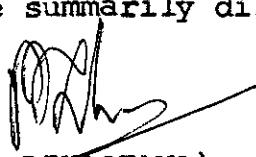
Shri. D.B. Khaire
Advocate for the applicant

ORAL JUDGMENT

DATED : 10/04/1995

(Per Shri.M.S.Deshpande, Vice Chairman)

The applicant has been removed by the order dated 24.9.1994 as a consequence to the conviction on criminal charges under section 498 read with section 34 of IPC by Additional Sessions Judge, Poona. The applicant's contention is that he has preferred an appeal against the conviction, that however, do not take away the effect of conviction and the department would be entitled to take into consideration the conviction for the purpose of removing the applicant. If the applicant is acquitted by the appellate court, he may apply for appropriate relief at that stage. The O.A. is therefore summarily dismissed.


(P.P. SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)

J*